

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 216
TO BE ANSWERED ON 03rd FEBRUARY, 2023

BANNING THE USE OF CHINESE KITE STRINGS

216 SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of **COMMERCE & INDUSTRY** be pleased to state:

- (a) whether Government is aware that numerous deaths have been reported from across the country resulting from the cuts by the Chinese 'manjha' strings;
- (b) the details of steps taken by Government to ban the import of these Chinese strings;
- (c) whether Government has laid out any guidelines for creating awareness amongst citizens on the deadly consequences of using this lead coated kite string;
- (d) if so, details thereof, and if not, reasons therefor; and
- (e) the steps taken by Government to protect those vulnerable to be hurt by these strings, if any?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a) to (e): The matter has been examined in consultation with Department of Chemical & Petrochemical, Department for Promotion of Industry and Internal Trade and Ministry of Home Affairs. Chinese 'Manjha' does not have any specific mention under the Indian Trade Classification (Harmonised System) [ITC(HS)] 2022. As per Entry 26 of List II, State List, 'trade and commerce' within the State and retail sale is a state subject. Hence, the use/sale/purchase of the Chinese 'manjha' can be regulated as deemed appropriate by the State Governments. Accordingly, State Governments have been advised to take appropriate action in the matter.
